

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI

ORIGINAL APPLICATION NO. 515 OF 2025

IN THE MATTER OF:

PRINCIPAL SHARDA PUBLIC SCHOOL ...APPLICANT

VERSUS

STATE OF UTTARAKHAND & ORS. ...RESPONDENTS

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NDOH: 12.02.2026

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Filed on 11.02.2026

FILED BY:

Dhruv Tamta

(DHRUV TAMTA)

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ADDITIONAL AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5
(DISTRICT MAGISTRATE, ALMORA)

I, Anshul Singh, working as District Magistrate, Almora, Uttarakhand, do hereby solemnly affirm and state on oath as under:

1. That I am the District Magistrate, Almora, and the answering Respondent No. 5 in the present Original Application. I am fully conversant with the facts and circumstances of the case based on the official records and am competent to swear this affidavit. I, Anshul Singh, currently serving as District Magistrate, Almora, Uttarakhand, do hereby solemnly affirm and declare as under:



2. That I am the District Magistrate, Almora, and Respondent No. 5 in the above-captioned Original Application. I am fully conversant with the facts and circumstances of the present case based on the official records available in my office and am competent to swear this affidavit.
3. That the present Additional Affidavit is being filed in compliance with the order dated 08.01.2026 passed by this Hon'ble Tribunal, wherein the respondents were directed to place on record the specific budgetary allocations, timelines for completion, and the status of the remedial actions.
4. That subsequent to the Joint Inspection conducted on 02.12.2025, the answering respondent directed the Municipal Commissioner, Nagar Nigam Almora, to take immediate corrective measures. The Municipal Commissioner, vide letter dated 02.02.2026, has submitted a status report regarding the budgetary estimates and timelines.
5. That it is submitted that to address the deficiency of the open boundary at the trenching ground in Baldhoti, an estimate has been prepared for the construction of a boundary wall on all sides. The estimated cost for this work is Rs. 91,00,000/- (Rupees Ninety-One Lakhs Only). The



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administrative process for the sanctioning and execution of this work has been initiated and is currently in progress.

6. That it is submitted that for the disposal of Legacy Waste, the tender process has already been completed, and the Letter of Acceptance (LoA) was issued to the agency (M/s Geron Engineering Pvt. Ltd.). The agreement has been executed. It is further submitted that the mobilization and actual commencement of the legacy waste processing work at the site is likely to take approximately 01 month. The work will be accelerated as soon as the requisite funds are released by the State Government to ensure scientific disposal.

7. That as per the report of the Municipal Commissioner dated 02.02.2026, the entire process of rectifying the deficiencies pointed out by the Joint Committee (including the boundary wall and operationalizing waste processing) is estimated to take approximately 02 months.

8. That the District Administration is strictly monitoring the progress to ensure that the timelines are adhered to and the site is brought into compliance with the Solid Waste Management Rules, 2016.



9. In view of the above, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to take this Additional Affidavit on record.

[Handwritten signature]

DEPONENT

VERIFICATION

Verified at Almora on this 11 day of ^{u Feb.} ~~January~~, 2026, that the contents of the above affidavit are true and correct to the best of my knowledge and belief derived from official records. No part of it is false and nothing material has been concealed therefrom.

[Handwritten signature]

DEPONENT

Certified that ~~the~~ *Arshheel Singh D.M. Almsa*
the ~~deponent~~ identified by *Pooja Bhatt N.B.C*
sworn and verified the contents of
this Affidavit at *Almora*
on *11-2-26* at *11:30 pm*

Kundan Singh Bhandari
Notary H.O. Almora (U.K.)

